

INDIAN EXHIBITION AT MOSCOW

48. **SHRI B. D. KHOBARAGADE:**
Will the Minister of INTERNATIONAL
TRADE be pleased to state:

(a) the number of persons who were officially sent to Moscow in connection with the recent Indian Exhibition there;

(b) the amount spent by Government on the visit of these persons; and

(c) what was the foreign exchange component of this expenditure?

THE MINISTER OF INTERNATIONAL TRADE (SHRI MANUBHAI SHAH): (a) 54 (fifty-four only).

(b) Rs. 3,66,700.

(c) Rs. 2,10,500.

OBITUARY REFERENCE

Mr. CHAIRMAN: The House was informed briefly yesterday about the sad and sudden demise of one of our sitting Members, Shri Satyacharan. He was apparently well until early morning yesterday, when he was afflicted by a serious heart attack to which he succumbed later in the afternoon.

Shri Satyacharan was elected to the Rajya Sabha in April, 1960, and soon proved himself a keen debater and active participant in the proceedings of this House. He was interested in foreign affairs, education, agriculture and trade union movement. During the years 1940—46, he had engaged himself prominently in the cause of High School and Intermediate Education in Uttar Pradesh and was President of the U.P. Secondary Education Association in 1942-43. He was a member of the Senate of the Agra University for some time. He worked as Secretary of the Overseas Department of the All India Congress Committee in 1946—48, and thereafter for two years he was Commissioner for the Govern-

ment of India in West Indies. He was also interested in religion and culture and had travelled widely

Shri Satyacharan was a forceful speaker and expressed himself with conviction. He was amiable and friendly, and these qualities won him many friends. His untimely death at the comparatively young age of 56 will cause deep distress to everyone who had known him.

I shall request hon. Members to rise in their seats and observe one minute's silence as a mark of respect to the memory of Shri Satyacharan.

[Hon. Members then stood in silence for one minute]

The Secretary will convey the sympathy of the House to the members of the bereaved family.

PAPERS LAID ON THE TABLE

NOTIFICATIONS UNDER THE COMPULSORY DEPOSIT SCHEME ACT, 1963

THE MINISTER OF FINANCE (SHRI MORARJI R. DESAI): Sir, I beg to lay on the Table, under section 16 of the Compulsory Deposit Scheme Act, 1963, a copy each of the following Notifications of the Ministry of Finance (Department of Economic Affairs):—

- (i) Notification G.S.R. No. 889, dated the 25th May, 1963, publishing the Compulsory Deposit (Income-tax payers) Scheme, 1963.
- (ii) Notification G.S.R. No. 890, dated the 25th May, 1963, publishing the Compulsory Deposit (Employees) Scheme, 1963.
- (iii) Notification G.S.R. No. 1233, dated the 17th July, 1963, pub-

lishing the Compulsory Deposit (Employees) Amendment Scheme, 1963.

- (iv) Notification G.S.R. No. 1290, dated the 1st August, 1963, publishing the Compulsory Deposit (Income-tax payers) Amendment Scheme, 1963.

[Placed in library See No. LT-1419/63 for (i) to (iv)].

THE LAND ACQUISITION (COMPANIES) RULES, 1963

THE MINISTER OF SUPPLY IN THE MINISTRY OF ECONOMIC AND DEFENCE CO-ORDINATION (SHRI JAYSUKHLAL HATHI): On behalf of Shri S. K. Patil, Sir, I beg to lay on the Table, under sub-section (1) of section 55 of the Land Acquisition Act, 1894, a copy of the Ministry of Food and Agriculture (Department of Agriculture) Notification G.S.R. No. 1073, dated the 22nd June, 1963, publishing the Land Acquisition (Companies) Rules, 1963. [Placed in Library. See No. LT-1349/63].

REPORT (MARCH, 1963) OF THE INDIAN PRODUCTIVITY TEAM ON CEMENT INDUSTRY IN FRANCE, U.S.A. AND BRITAIN

THE MINISTER OF INDUSTRY (SHRI N. KANUNGO): Sir, I beg to lay on the Table a copy of the Report (March, 1963) of the Indian Productivity Team on Cement Industry in France, U.S.A. and Britain. [Placed in Library. See No. LT-1406/63].

AMENDMENTS IN THE CENTRAL SILK BOARD RULES, 1955

SHRI N. KANUNGO: Sir, I also beg to lay on the Table a copy each of the following Notifications of the Ministry of Commerce and Industry publishing further amendments in the Central Silk Board Rules, 1955, under sub-

section (3) of section 13 of the Central Silk Board Act, 1948:—

- (i) Notification G.S.R. No. 800, dated the 2nd May, 1963.
- (ii) Notification G.S.R. No. 1029, dated the 15th June, 1963.

[Placed in Library. See No. LT-1404/63 for (i) and (ii)].

NOTIFICATION UNDER THE COMPANIES ACT, 1956

SHRI N. KANUNGO: Sir, I also beg to lay on the Table a copy of the Ministry of Commerce and Industry (Department of Company Law Administration) Notification G.S.R. No. 978, dated the 28th May, 1963, declaring certain companies as Nidhis and Mutual Benefit Societies, under sub-section (3) of section 620-A of the Companies Act, 1956. [Placed in Library. See No. LT-1405/63].

NINTH ANNUAL ADMINISTRATION REPORT (1962-63) OF THE TEA BOARD

THE MINISTER OF INTERNATIONAL TRADE (SHRI MANUBHAI SHAH): Sir, I beg to lay on the Table a copy of the Ninth Annual Administration Report of the Tea Board for the period 1st April, 1962 to 31st March, 1963. [Placed in Library. See No. LT-1402/63].

THE RUBBER (AMENDMENT) RULES, 1963

SHRI MANUBHAI SHAH: Sir, I also beg to lay on the Table a copy of the Ministry of Commerce and Industry (Department of International Trade) Notification G.S.R. No. 774, dated the 24th April, 1963, publishing the Rubber (Amendment) Rules, 1963, under sub-section (3) of section 25 of the Rubber Act, 1947. [Placed in Library. See No. LT-1399/63].